



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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		30th June 2017	
		1192 മിഥുനം 16	
		16th Mithunam 1192	
		1939 ആഷാഢം 9	
		9th Ashadha 1939	

GOVERNMENT OF KERALA
Law (Legislation-D) Department
NOTIFICATION

No. 14352/Leg.D2/2017/Law.

30th June, 2017
Dated, Thiruvananthapuram, 16th Mithunam, 1192
9th Ashadha, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 30th day of June, 2017 is hereby published for general information.

By order of the Governor,

M. H. MOHAMMED RAFI,
Special Secretary (Law).

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ORDINANCE No. 12 OF 2017

**THE KERALA MOTOR VEHICLES TAXATION
(AMENDMENT) ORDINANCE, 2017**

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Motor Vehicles Taxation Act, 1976.

Preamble.—WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Motor Vehicles Taxation (Amendment) Ordinance, 2017.

(2) It shall come into force on the 1st day of July, 2017.

2. *Act 19 of 1976 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Motor Vehicles Taxation Act, 1976 (Act 19 of 1976) (hereinafter referred to as the principal Act), shall have effect subject to the amendments specified in section 3.

3. *Amendment of section 2.*—In the principal Act, in clause (e) of section 2, after the words “value added tax”, the following words and symbol “goods and services tax or such other tax as may be levied by the Central or State Government,” shall be inserted.

**P. SATHASIVAM,
GOVERNOR.**